

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2497

ANSWERED ON:18.03.2005

PENDING EXCISE AND CUSTOMS DUTY

Mane Smt. Nivedita;Naik Shri Shripad Yasso;Singh Shri Kirti Vardhan;Singh Smt. Pratibha

Will the Minister of FINANCE be pleased to state:

- (a) the quantum and amount of excise and customs duty arrears pending for collection, State-wise ;
- (b) the percentage of this which is practically irrecoverable;
- (c) the percentage of appeal cases lost by the department before higher appellate authorities;
- (d) the percentage of manpower associated with arrear collectors out of total revenue collection machinery;
- (e) the areas which are prone to such tax evasion; and
- (f) the steps which are being proposed to plug loopholes leading to infructuous cases and mindless litigation?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S. S. PALANIMANICKAM)

- (a) to (f): The information is being collected and will be laid on the Table of the House.